

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.233/05**

**Friday this the 17<sup>th</sup> day of February 2006**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

1. G.Sajan,  
Programme Officer/Assistant Station Director,  
Junior Time Scale,  
Doordarshan Kendra,  
Kudappanakunnu, Thiruvananthapuram.
2. Baiju Chandran,  
Programme Officer/Assistant Station Director,  
Junior Time Scale,  
Doordarshan Kendra,  
Kudappanakunnu, Thiruvananthapuram.
3. C.K.Thomas,  
Programme Officer/Assistant Station Director,  
Junior Time Scale,  
Programme Generation Facility,  
Doordarshan Kendra, Ramavarmapuram,  
Thrissur. ....Applicants

(By Advocate M/s.Santhosh & Rajan)

**Versus**

1. Union of India represented by the Secretary,  
Ministry of Information & Broadcasting,  
Government of India, New Delhi.
2. The Prasar Bharati,  
Broadcasting Corporation of India,  
New Delhi represented by the Chief Executive Officer.
3. The Director General,  
O/o. The Directorate General,  
Doordarshan, Doordarshan Bhawan,  
New Delhi.
4. The Director,  
Doordarshan Kendra,  
Kudappanakunnu, Thiruvananthapuram. ....Respondents

(By Advocate Mr.N.N.Sugunapalan,Sr.)

2.

This application having been heard on 17<sup>th</sup> February 2006 the Tribunal on the same day delivered the following :

ORDER

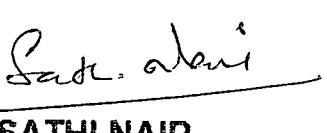
HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicants, who are Programme Officers working in Doordarshan Kendra, had been promoted and continuing on ad hoc basis from the year 1999. The case of the applicants is that the post in which they are working is permanent in nature and they are entitled for regularisation in the Junior Time Scale. It is also submitted that there is an apprehension that they will be reverted at any time without any notice on the basis of Annexure A-4 order.

2. Respondents have filed a reply statement in which they have explained that there is no proposal to revert any officer including the applicants. It is also clarified that Annexure A-4 order was issued by the Director General, All India Radio and that there is no similar move for reversion as far as the office of the Doordarshan is concerned and, therefore, at present there is no threat of reversion to the applicants. A similar O.A.234/05 was filed by one Shri.T.Chamiyar, Executive Producer on the same grounds and the Tribunal dismissed the O.A by its order dated 5.10.2005 on the ground that there was no immediate threat of reversion. In the light of the reply statement filed by the respondents and as agreed to by the counsel for the applicants, the O.A. is dismissed. No costs.

(Dated the 17<sup>th</sup> day of February 2006)

  
GEORGE PARACKEN  
JUDICIAL MEMBER

  
SATHI NAIR  
VICE CHAIRMAN